GOVERNMENT OF INDIA WOMEN AND CHILD DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:839 ANSWERED ON:01.03.2013 RAJIV GANDHI SCHEME FOR ADOLESCENT GIRLS Patle Kamla Devi ;Swamygowda Shri N Cheluvaraya Swamy

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the status/criteria followed for implementation of Rajiv Gandhi Scheme for Adolescent Girls - SABLA;

(b) whether the Government has proposed to extend the scope of the scheme in rural and backward regions of the country, if so, the details thereof;

(c) whether the sanctioned funds have not been released to some States/Union Territory Administrations during each of the last three years;

(d) if so, the details thereof, State/UT-wise including Chhattisgarh along with the time by which these funds are likely to be released;

(e) whether the Government has received complaints regarding corruption/irregularities in the said scheme; and

(f) if so, the details thereof and the action taken thereon?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a): The Rajiv Gandhi Scheme for Empowerment of Adolescent Girls (RGSEAG) -Sabla, a Centrally-sponsored scheme introduced in the year 2010-11 on a pilot basis is being implemented in selected 205 districts from all the States/UTs. The districts have been selected using four indicators which are drop out rate of females, female literacy rate, girls married before the age of 18 and female work participation. The districts are a combination of good performing, moderate and not so well performing districts in all the States/UTs.

(b): Sabla is being continued on existing norms in 205 districts across the country in 2012-13 also. An independent evaluation of Sabla about its performance in the eleventh Plan (2010-11 & 2011-12) has been entrusted to Administrative Staff College of India, Hyderabad, Andhra Pradesh. Further extension and expansion of the scheme will depend on the findings of evaluation.

(c) & (d): Funds as per prescribed norms under the scheme are released to States/UTs based on the utilisation certificate furnished by States/UTs. State wise details are given in Annexure-1.

(e) & (f): No complaints regarding corruption/irregularities in the said scheme have been received in the Ministry.